

Open Court

Central Administrative Tribunal
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 17th Day of May, 2000.

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiq Uddin, J.M.

Original Application No. 508 of 1992.

The Divisional Engineer Telecom (Project)
Integrated Digital Network,
9, Beni Prasad Marg,
Lal Bagh,
Lucknow.

. . . Applicant.

Counsel for the applicant:Sri N.B. Singh, Adv.

Versus

1. Rajendra Prasad s/o Sri Nain Ram,
Resident of village Chhani, P.O. Dewshai
Distt. Almora (U.P.)
2. Presiding Officer, Central Government Industrial
Tribunal, 11th Floor, Ansal Bhawan, Kasturba
Gandhi Marg, New Delhi.
3. Assistant Labour Commissioner (C)
117, Chandra Nagar, Dehradun.
4. Secretary, Government of India, Ministry of
Labour, New Delhi.

. . . Respondents.

Order (Open Court)

(By Hon'ble Mr. S. Dayal, A.M.)

This application has been filed seeking
two reliefs. The first of these is a direction
to the respondents to dispose of the representation

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dated 30.1.92. The second is referral order dated 30.9.91 referring the matter to Central Government on account Industrial Tribunal, New Delhi may be quashed /of representation dated 30.1.92 (Annexure A-7).

2. The applicant had written to the Secretary to Government of India, Ministry of Labour, New Delhi /refrain to from proceedings with the case and also /make a fresh reference to Central Government Industrial Tribunal Kanpur. The Apex Court by their judgment in the case of K.P. Gupta Vs. Controller Printing and Stationary reported in 1996 S.C.C. (L. & S.) page 264 held that cases falling under Industrial Laws do not come within the purview of the Central Administrative Tribunal. We therefore dismiss this O.A. as not maintainable before us.


Member (J.)


Member (A.)

Nafees.